

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 111  
**(IB)-1097(PB)/2019**

**IN THE MATTER OF:**

The verandas Apartment Owners Association .... Petitioner/Applicant  
v.  
M/s. Saluja Construction Company Ltd. .... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 09.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the Respondent

**ORDER**

In view of the orders passed in this matter on 05.09.2019, the petition is revived and Registry is directed to list the matter.

The Petitioner is directed to issue notice to the Respondent indicating the date of hearing. List the matter for further consideration on 17.08.2021.

Rst.A-2/2021 is disposed of.

— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**